

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 118 of 2013 &  
I.A. No. 186 of 2013**

**Dated : 23<sup>rd</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Uttar Pradesh Power Corporation Ltd. ....Appellant(s)  
Versus  
NHPC Ltd. & Ors. .... Respondent (s)**

Counsel for the Appellant(s): Mr. Suraj Singh for  
Mr. Pradeep Misra  
Counsel for the Respondent(s): Mr. Ramalingam for R.15  
Mr. Sachin Datta  
Ms. Niti for R.1  
Mr. Alok Shankar

**ORDER**

It is submitted that the reply has been filed by the contesting Respondent.

The learned counsel appearing for the Central Commission undertakes to file Vakalatnama today and submits that he will be filing the reply with reference to some aspects within one week. Accordingly, he is permitted to do so after serving copy on the other side.

Post the matter for hearing on **24.09.2013**. In the meantime, it is open to the learned counsel for the Appellant to file the Rejoinder after serving copy on the other side.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**